

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 3

Service Tax Appeal No. 377 of 2012-DB

(Arising out of OIA-COMMR-A-/107/VDR-II/2012 Dated-28.02.2012 passed by
Commissioner of Central Excise, Customs and Service Tax-VADODARA-II)

Gayatri Construction Co

AT & POST VEDACH,
TALUKA : JAMBUSAR,
BHARUCH, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-ii

1ST FLOOR... ROOM NO.101,
NEW CENTRAL EXCISE BUILDING,
VADODARA, GUJARAT-390023

.....Respondent

APPEARANCE:

Shri Mrugesh Pandya, Advocate appeared for the Appellant
Shri. P.K. Singh, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

Final Order No. A/ 12249 /2022

DATE OF HEARING:21.12.2022
DATE OF DECISION:21.12.2022

RAMESH NAIR

As submitted by Learned counsel Shri Mrugesh Pandya, since the cases have been settled under SVLDR, appeal is dismissed as deemed withdrawn.

(Dictated and Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**

NEHA